

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-15/2013(pt.)/155/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Abhijit Bhattacharyya,
District & Sessions Judge,
Darrang, Mangaldai.

Dated Guwahati the 9th January, 2024.

Sub: **Restricted holiday.**

Ref:- Your letter No. DJ(D) 108 dtd. 05.01.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted permission to avail **restricted holiday on 17.01.2024, along with station leave permission, from the evening of 12.01.2024 till the morning of 18.01.2024.** The Additional District & Sessions Judge (FTC), Darrang, Mangaldai, in her absence, the Civil Judge (Sr. Div) & Assistant Sessions Judge, Darrang, Mangaldai, in his absence, the Chief Judicial Magistrate, Darrang, Mangaldai, and in his absence, the in-charge CJM, Darrang, Mangaldai shall remain in charge of your Court and Office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-15/2013(pt.)/156/A, dated , 09-01-2024

Copy to:

- ✓ 1. The Project Manager, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)

[Signature]